CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.163/RC/2021

Subject : Petition under Section 79(1)(c) and (h) of the Electricity Act,

2003 read with relevant clauses of Indian Electricity Grid Code seeking permission for scheduling power from Tashding HEP by

the Eastern Regional Load Despatch Centre.

Date of Hearing : **8.6.2023**

Coram : Shri Jishnu Barua, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : SHIGA Energy Private Limited (SEPL)

Respondents : Energy & Power Deptt., Govt. of Sikkim and Anr.

Parties Present : Ms. Kritika Khanna, Advocate, SEPL

Shri Anand Ganesan, Advocate, SEPL

Shri Alok Mishra, ERLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking permission for scheduling the power generated at the Petitioner's hydro based generating station at Tashiding in the State of Sikkim by Eastern Regional Load Despatch Centre. Learned counsel also pointed out that in 44th Commercial Sub-Committee meeting held on 7.7.2021, in context of scheduling of power from Tashiding Hydro Project, ERPC has directed the Petitioner to file a Petition for seeking approval of the Commission at the earliest.

- In response to the specific query of the Commission with regard to the scheduling of Tashiding Hydro Project being already done by ERLDC, learned counsel replied in the affirmative. Learned counsel also referred to the order dated 7.3.2023 in Petition No. 175/MP/2021 (Gati Infrastructure Pvt. Ltd. v. ERLDC and Ors.) and prayed for a similar approval in the present case.
- After hearing the learned counsel for the Petitioner, the Commission ordered 3. as under:
 - (a) Admit. Issue notice to the Respondents.
 - The Petitioner to serve a copy of the Petition on the Respondents and the Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

- The Petitioner to submit the Current status of implementation of the (c) evacuation system which was under the scope of the Sikkim.
- The Petition shall be listed for hearing on 25.8.2023. 4.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)